(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3644 of 2025/RG/LP

Dated 16_.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tariq Ahmad Khan S/O Gull Zaman Khan R/O Panzgam Pati Reddi, Tehsil Kralpora, District Kupwara

Vide Notification No. 2092 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60965-72 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tariq Ahmad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3045 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ubaid Gull Ganie S/O Ghulam Mohmmad Ganie R/O Bindoo Zalangam, Tehsil Kokernag, District Anantnag

Vide Notification No. 2094 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 68973-00 /RG/LP Dated: 69 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ubaid Gull Ganie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2996 of 2025/RG/LP

Dated 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pir Baseer Ullah S/O Pir Ghulam Nabi R/O Dar Mohalla, Nigeen Bagh, Tehsil & District Srinagar

Vide Notification No. 908 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60550-57/RG/LP Dated: 16-09-2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pir Baseer Ullah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3046 of 2025/RG/LP

Dated 16_.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javeed Ahmad Navoo S/O Wali Mohammad Navoo R/O Tangpora War Mohalla, Tehsil Pattan, District Baramulla.

Vide Notification No. 749 Dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60981-80 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Javeed Ahmad Navoo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3047 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rafia Rafeeq D/O Peer Najam Ud din R/O Qasba Khull, Bungam Tehsil D.H. Pura Damhal Hanjipora District Kulgam

Vide Notification No. 67 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60989-96 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rafia Rafeeg, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3648 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Rasool
S/O Ghulam Rasool Lone
R/O Hadipora, Rafiabad Lone Mohalla, Tehsil Watergam, District
Baramulla

Vide Notification No. 2087 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60997-61804/RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saqib Rasool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3649 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Mudasir Amin S/O Sheikh Mohd Amin R/O Sadiwara, Tehsil Dooru, District Anantnag

Vide Notification No. 22 Dated 05.04.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 61005-12 /RG/LP Dated: 18 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Mudasir Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3050 of 2025/RG/LP

Dated (.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bazilla Muzaffar D/O Mohammad Muzaffar Bhat R/O Mughal Mohalla Chattabal, Tehsil Srinagar South, District Srinagar

Vide Notification No. 2552 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 1013-20 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bazilla Muzaffar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3051 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Nazir

D/O Nazir Ahmad Pandit

R/O Buchwara Dalgate, Tehsil Khanyar, District Srinagar

Vide Notification No. 128 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61021-20 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Iqra Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3052 of 2025/RG/LP

Dated (6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roziya Bashir D/O Bashir Ahmad Paray R/O Khushi Pora HMT, Tehsil Shaltang, District Srinagar

Vide Notification No. 2578 of 2024/RG/LP Dated 24.10 2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61029-36 /RG/LP Dated: 16 9

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Roziya Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3053 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabish Shamim D/O Peerzada Shamim Ahmad R/O Awoora Pir Mohalla, Tehsil & District Kupwara

Vide Notification No. 2090 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61037-44 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tabish Shamim, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3054 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saba Roheen
D/O Bashir Ahmad Wani
R/O Dargah Pathan Mohalla, Tehsil Hazratbal, District Srinagar.

Vide Notification No. 2037 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61645-52 /RG/LP Dated: 6 9 2625

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Saba Roheen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3055 of 2025/RG/LP

Dated <a>_.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tamana Kawoosa D/O Mohd Shareif Kawoosa R/O Gogji Bagh, Tehsil & District Srinagar

Vide Notification No. 2083 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61653-60 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tamana Kawoosa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3056 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabiya Rashid D/O Abdul Rashid Danga R/O Gousia Colony Bemina, Tehsil Central Shalteng, District Srinagar

Vide Notification No. 2082 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61061-68 /RG/LP Dated: 16/9/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sabiya Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3057 of 2025/RG/LP

Dated & .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sakeena Abbass D/O Mohammad Abbass Sofi R/O Mallabuchan, Tehsil Pattan, District Baramulla

Vide Notification No. 2081 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 6/869-76 /RG/LP Dated: 16/9/2025

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sakeena Abbass, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3058 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seerat Yasin D/O Mohammad Yasin Bhat R/O Khawja Bazar Nowhatta, Tehsil Khanyar, District Srinagar.

Vide Notification No. 2079 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61077-84 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Seerat Yasin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3059 of 2025/RG/LP

Dated 1.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Razia Nabi D/O Ghulam Nabi Ganaie R/O New Colony Kachwa Mugam Tehsil Wagoora, District Baramulla

Vide Notification No. 2072 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 61085-92 /RG/LP Dated: 16 9 202

Copy forwarded to the: -

Principal District and Sessions Judge, Baramulla. 1.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Razia Nabi, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3060 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rumaisa Bashir D/O Bashir Ahmad Dar R/O Bagoo Rampora, Tehsil Tulamulla, District Ganderbal

Vide Notification No. 2070 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mohammad Yasin Beigh) Registrar Administration

No: 61093-100 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rumaisa Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3061 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Omar Majeed Mir S/O Abdul Majeed Mir R/O Mir Mohalla Krusan Lolab Tehsil Lalpora, District Kupwara

Vide Notification No. 2066 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61101-8 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Omar Majeed Mir, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3062 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nasheem Rashid
D/O Abdul Rashid Bulbul
R/O 224 Garden Lane near Dhar Pharmacy Chanapora, Tehsil &
District Srinagar

Vide Notification No. 1889 of 2025/RG/LP Dated 16.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61109-16 /RG/LP Dated: 16/9/2028

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nasheem Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3063 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monisa Mansoor D/O Mansoor Ahmad Mir R/O 700 Iqbal Colony Sonwar, Tehsil Srinagar South, District Srinagar

Vide Notification No. 2060 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61117-24 /RG/LP Dated: (6) 4) 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Monisa Mansoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3064 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahnaz Manzoor

D/O Manzoor Ahmad Hakroo

R/O Peer Iqbal Lane-B, Rajbagh Avamwari, Tehsil & District Srinagar

Vide Notification No. 2062 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61125-32 /RG/LP Dated: 692025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mahnaz Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * * * *

NOTIFICATION

No: 3065 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Murifat Jan

D/O Mohammad Maqbool Mir

R/O Achagoza Bamno Mir Mohalla, Tehsil Rajpora, District Pulwama

Vide Notification No. 1982 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

Registrar Administration

No: 61133-40 /RG/LP Dated: 6 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

4. President, District Bar Association, Pulwama.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Murifat Jan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3066 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mukadas Fatima D/O Nisar Sahil

D/O Chinar Colony Baghat, Tehsil Chanapora, District Srinagar.

Vide Notification No. 2056 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61141-48 /RG/LP Dated: 69 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mukadas Fatima, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3667 of 2025/RG/LP

Dated .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mursaleen Showkat

D/O Showkat Hussain Kanth

R/O Friends Enclave, New Airport Lane H.No. E02 , Tehsil & District Budgam

Vide Notification No. 2052 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 611.49-56 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mursaleen Showkat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2925_of 2025/RG/LP

Dated // .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Munazah Fayaz D/O Fayaz Ahmad Kumar R/O Arigam, Tehsil Tral, District Pulwama

Vide Notification No. 1942 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 50714-21 /RG/LP Dated: 11-09-2025

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Principal District and Sessions Judge, Pulwama. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Pulwama. 4.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Ms. Munazah Fayaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3068 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madina Azad

D/O Azad Ahmad Wazir

R/O Kanidajan, Tehsil Charar-i-Sharief, District Budgam

Vide Notification No. 2045 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61196-203 /RG/LP Dated: 16.09-2025

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1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Madina Azad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3069_of 2025/RG/LP

Dated .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ibtisam Gani D/O Abdul Gani Dar

R/O Hatiwara Lethpora, Tehsil Pampore, District Pulwama

Vide Notification No. 2041 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61204-19 /RG/LP Dated: 18 9 202

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1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Ibtisam Gani, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3070 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Ahad D/O Abdul Ahad Najar R/O Ferozpora, Tehsil Tangmarg, District Baramulla

Vide Notification No. 2040 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61212-19/RG/LP Dated: 16 9 2025

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2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Ahad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>3071</u> of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Nabi D/O Gh. Nabi Ashai R/O Shaheed Gunj, Tehsil & District Srinagar

Vide Notification No. 1887 of 2025/RG/LP Dated 16.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61220-27 /RG/LP Dated: 6 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Humaira Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3072 of 2025/RG/LP

Dated .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdous Ahmad Bhat S/O Abdul Rehman Bhat R/O Murran, Tehsil & District Pulwama

Vide Notification No. 2030 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61228-35/RG/LP Dated: 1692025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Firdous Ahmad Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3073 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afshana Rasool D/O Ghulam Rasool Lone R/O Ferozpora, Tehsil Tangmarg, District Baramulla

Vide Notification No. 2025 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 1236-43 /RG/LP Dated: 16 9 2025

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- Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afshana Rasool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 3574 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aafaq Afzal S/O Mohamad Afzal R/O Peer Mohalla, Tehsil Tulmulla, District Ganderbal

Vide Notification No. 2024 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61244-51 /RG/LP Dated: 16/9/2025

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- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aafaq Afzal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3075 of 2025/RG/LP

Dated .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aroosh Bashir D/O Bashir Ahmad Bhat R/O Tral I Bala Kantroo Mohalla, Tehsil Tral, District Pulwama

Vide Notification No. 2021 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61252-59 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Pulwama.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aroosh Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3076 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Audnan Nasir Masoodi

S/O Nasir Hussain Masoodi

R/O Masoodi Mohalla, Aripanthan, Tehsil Beerwah, District Budgam

Vide Notification No. 2018 of 2025/RG/LP Dated 17.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 61260-67 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Audnan Nasir Masoodi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3009 of 2025/RG/LP

Dated__/__.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahseen Nabi

S/O Ghulam Nabi Bhat

R/O Kohistan Colony Safapora, Tehsil Lar, District Ganderbal

Vide Notification No. 851 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: WRG/LP D

Dated:

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tahseen Nabi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

<u>NOTIFICATION</u>

No: 3010 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ansha Rashid D/O Abdul Rashid War R/O Warpora, Tehsil & District Ganderbal

Vide Notification No. 864 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 6060 1 /RG/LP Dated: 16.09-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ganderbal.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ansha Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 301 of 2025/RG/LP

Dated_<u>/6</u>.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yawer Elahi Sofi S/O Showkat Ahmad Sofi R/O Model Town-A, Tehsil Sopore, District Baramulla

Vide Notification No. 2085 of 2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60696-763/RG/LP Dated: 16:09-20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Yawer Elahi Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 30/2 of 2025/RG/LP

Dated 16.09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Bashir S/O Bashir Ahmad Bhat R/O Shar Shalli, Bhat Mohalla, Tehsil Pampore, District Pulwama

Vide Notification No. 1848 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60704= 711 /RG/LP Dated: 16.09. 2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 30/3 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Manzoor

S/O Manzoor Ahmad Mir

R/O Bangdara Reshipora, Hasan Abad Colony, Tehsil Kreeri, District Baramulla

Vide Notification No. 2033 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60712-19 /RG/LP Dated: 16.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sagib Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 30/4 of 2025/RG/LP

Dated 1/4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Najma Nazir

D/O Nazir Ahmad Ganaie

R/O Shutloo Rafiabad, Tehsil Rohama, District Baramulla

Vide Notification No. 2474 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60790=97/RG/LP Dated: 16.09=2025

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Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Najma Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 306 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muteeb Firdous S/O Firdous Ahmad Najar R/O Chana Mohalla Chattabal Tehsil & District Srinagar

Vide Notification No. 2472 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60720-35 /RG/LP Dated: 16.09-202

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1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Muteeb Firdous, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3017 of 2025/RG/LP

Dated 16 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Ahanger S/O Gh Nabi Ahanger R/O Prang Plang Tehsil Kangan, District Ganderbal

Vide Notification No. 2457 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 66749-56 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, District Bar Association, Ganderbal.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irshad Ahmad Ahanger, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3010 of 2025/RG/LP

Dated 1 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ab Wahid Lone S/O Ali Mohd Lone R/O Jawahirpora Lam, Tehsil Aripal, District Pulwama

Vide Notification No. 2445 /RG/LP Dated 26.09.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 657 57- (4 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ab Wahid Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3019 of 2025/RG/LP

Dated \ \ .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Rashid S/O Abdul Rashid Sheikh R/O Amlar, Tehsil Tral, District Pulwama

Vide Notification No. 892 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60765-72 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Pulwama.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3626 of 2025/RG/LP

Dated .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hamid Ullah Mir S/O Ghulam Ahmad Mir R/O Ahmad Abad, Tehsil D.H Pora, District Kulgam

Vide Notification No. 879 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60773-00 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hamid Ullah Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3021 of 2025/RG/LP

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Afsha Ayoub D/O Mohd Ayoub Dar R/O Solina Bala, Tehsil South, District Srinagar

Vide Notification No. 857 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60781-00 /RG/LP Dated: 16/9/2028

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Afsha Ayoub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3622 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Irtiqa Imtiyaz D/O Imtiyaz Ali Wani R/O Bilal Colony Krangsoo, Tehsil Mattan, District Anantnag

Vide Notification No. 3200 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 60789-96 /RG/LP Dated: 18

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ananthag.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Irtiqa Imtiyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3023 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Manzoor D/O Manzoor Ahmad Dar R/O Maharaj Pora Lane 15, Batamaloo, District Srinagar

Vide Notification No. 197 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60797- 804/RG/LP Dated: 16 9/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Humaira Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3024 of 2025/RG/LP

Dated 6 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Burhan Ud Din Bhat S/O Gh Mohe Ud Din Bhat R/O Mukhdam Mohalla Watapora Payeen, Tehsil & District Bandipora

Vide Notification No. 3198 of 2024/RG/LP Dated 31.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

Registrar Administration

No: 60805-12 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Burhan Ud Din Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 3025 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Malik S/O Mohmmad Yaqoob Malik R/O Batakote, Tehsil Pahalgam, District Anantnag

Vide Notification No. 3080 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60813-20 /RG/LP Dated: 16 9 2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Suhail Ahmad Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3026 of 2025/RG/LP

Dated 4 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Numaan Altaf S/O Altaf Hussain Shah

R/O Old Chanapora Lone Mohalla, Tehsil Chanapora, District Srinagar

Vide Notification No. 3065 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 60821-28 /RG/LP Dated: 16 9 202

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.

Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Numaan Altaf, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3627 of 2025/RG/LP Dated 1 .09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Subrat Mehraj D/O Mehraj Ud Din Dar R/O Chanpora Kujar, Tehsil & District Ganderbal

Vide Notification No. 3079 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60829-36 /RG/LP Dated: 16 9/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ganderbal.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Subrat Mehraj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3028 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kawreen Rasool D/O Nasir Hussain Mir R/o Wahdatpura Tehsil & District Budgam

Vide Notification No. 3056 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60837-44 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, District Bar Association, Budgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kawreen Rasool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3029 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gazala Showkat D/o Showkat Ahmad Shah R/o Old road Gagribal Boulverd Tehsil Khanyar, District Srinagar

Vide Notification No. 3046 of 2024/RG/LP Dated 13.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60845-52 /RG/LP Dated: 69.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Gazala Showkat, Advocate.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3030 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Andhleep Wani D/o Ghulam Nabi Wani R/o Wussan Bangil, Tajpora, Tehsil Karhama, District Baramulla

Vide Notification No. 3036 of 2024/RG/LP Dated 12.12.2024 has been declared as Absolute/Final.

By Order

Mohammad Yasin Beigh) Registrar Administration

No: 60853 - 60 /RG/LP Dated: 609.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Andhleep Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3031 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aijaz Rashid Lone S/o Abdul Rashid Lone R/o Anderhama Lone Mohalla, Tehsil Drugmulla, District Kupwara

Vide Notification No. 3034 of 2024/RG/LP Dated 12.12.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 68861-68 /RG/LP Dated: 69.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aijaz Rashid Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3032 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parvaiz Ahmad Najar S/O Bashir Ahmad Najar R/O Wanihama Tehsil Beerwah District Budgam

Vide Notification No. 2573 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60869-76 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Parvaiz Ahmad Najar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3033 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Akbar

S/O Mohammad Akbar Magry

R/O Kandi Khass Muqdampora, Tehsil Handwara, District Kupwara

Vide Notification No. 2577 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60877-04 /RG/LP Dated: 609.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahil Akbar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3034 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ayman Gulzar D/O Gulzar Ahmad R/O Pazilpora Tehsil & District Budgam

Vide Notification No. 2550 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60885-92 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ayman Gulzar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3035 of 2025/RG/LP Dated 1 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aarif Mohammad Khan S/o Gulam Mohammad Khan R/o New Colony Aarath Tehsil Narbal, District Budgam

Vide Notification No. 99 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60893-900/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aarif Mohammad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3636 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qazi Aamir Muneer S/o Muneer Ahmed R/o Dhani Tehsil Karnah, District Kupwara

Vide Notification No. 93 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60901-08 /RG/LP Dated: 1 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qazi Aamir Muneer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3037 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muneeza Shafi D/o Mohammad Shafi Dar R/o Syed Sahib Rajouri Kadal, Tehsil Khanyar, District Srinagar

Vide Notification No. 92 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 66969-16 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Muneeza Shafi Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3030 of 2025/RG/LP Dated 1 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Imran Bhat S/O Gh. Mohd Bhat R/O Qazi Pora, Tehsil Chadoora, District Budgam

Vide Notification No. 180 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60917-24 /RG/LP Dated: 6 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Imran Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3039 of 2025/RG/LP Dated 609.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hikma Hassan D/o Ghulam Hassan Bhat R/o Beeroni Kahti Darwaza Rainawari, Tehsil Khanyar, District Srinagar

Vide Notification No. 90 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 65925-32 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Hikma Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3040 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Younis Ahmad Dar S/O Shair Ali Dar R/O Ganai Doori Alamgari Bazar , Tehsil Eidgah, District Srinagar

Vide Notification No. 27 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 6693340 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

 Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Younis Ahmad Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3041 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shabnum Khursheed D/o Khursheed Ahmad Turk R/o Kandi Tehsil Karnah, District Kupwara

Vide Notification No. 24 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60941-40 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kupwara.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shabnum Khursheed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3042 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahnawaz Amin Dar D/o Mohd Amin Dar R/o Chee Anchidoora Tehsil & District Anantnag

Vide Notification No. 23 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60949-56 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahnawaz Amin Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3043 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqlain Mushtaq S/o Mushtaq Ahmad Lone R/o Nowpachi Tesil Marwah, District Kishtwar

Vide Notification No. 21 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60957-69 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kishtwar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Saglain Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2977 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Razia Gowher
D/o Gulam Nabi Itoo
R/o Sandoo Tehsil & District Anantnag

Vide Notification No. 19 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60309-96/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Razia Gowher, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2978 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rubeena Bashir D/o Bashir Ahmad Bhat R/o Pahlipora Safapora Tehsil Lar District Ganderbal

Vide Notification No. 18 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60397-404 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rubeena Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2979 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rakeeba Bashir D/o Bashir Ahmad Teli R/o Teliyan Tehsil Sopore, District Baramulla

Vide Notification No. 17 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60405-19 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rakeeba Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2900 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tehreem Nazir D/O Nazir Ahmad Sultanpuri R/O New light colony, Tehsil Sopore, District Baramulla.

Vide Notification No. 2091 of 2025 RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60413 - 20 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tehreem Nazir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 29 81 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Ashraf S/o Mohd Ashraf Mir

R/o Parimpora Gulbagh, Tehsil Central Shalteng, District Srinagar

Vide Notification No. 95 of 2025/RG/LP Dated 22.01.2025 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60421-28/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2989 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nimra Ashfaq D/O Ashfaq Ahmed Bhat R/O Firdous Abad Batamaloo, Tehsil & District Srinagar

Vide Notification No. 1951 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60 429-36 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Nimra Ashfaq, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2983 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Amash Ali S/O Syed Mohd Ali R/O Kazmie Lodge, Munawara- Adad, Tehsil Khanyar, District Srinagar

Vide Notification No. 2000 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60437-44 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Amash Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2984 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tufeel Ahmad Wagay S/O Gh. Ahmad Wagay R/O Sadunara, Hastikhan, Tehsil Hajin Distruct Bandipora

Vide Notification No. 1235 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60445 -52/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tufeel Ahmad Wagay, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: <u>985</u> of 2025/RG/LP Dated <u>16</u> 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Mushtaq Lone S/O Mushtaq Ahmad Lone R/O Batapora, Khanda, Tehsil B.K. Pora, District Budgam

Vide Notification No. 1231 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60453=60/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tahir Mushtaq Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2986 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Javaid S/O Javaid Ahmad Bhat R/O Batpora, Safapora, Tehsil Lar, District Ganderbal

Vide Notification No. 1205 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 6046/=68 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2987 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Habib S/O Habibullah Shaikh R/O Wara Sangam, Tehsil & District Budgam

Vide Notification No. 1194 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 66469=76/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahid Habib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2988 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jameel Hussain Gillani S/O Mohmmad Anwer Shah R/O Paranpillan, Gillani Mohalla, Tehsil Uri, District Baramulla

Vide Notification No. 1069 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60477-8 WRG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jameel Hussain Gillani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2989 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jahangeer Hassan S/O Gulam Hassan Dar R/O Pehlipora Safapora, Tehsil Lar, District Ganderbal

Vide Notification No. 1067 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60485-92 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, District Bar Association, Ganderbal.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jahangeer Hassan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2990 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Ali Tarry S/O Ali Mohd Tarry

R/O Shalagam, Mazar Mohalla, Tehsil Bijbehara District Anantnag

Vide Notification No. 1030 of 2023 RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60493-59RG/LP Dated: 6 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, District Bar Association, Anantnag.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Danish Ali Tarry, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2991 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Ayaz D/O Muhammad Ayaz Wani R/O Firdousabad, Batamaloo, Tehsil & District Srinagar

Vide Notification No. 1016 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60561-538/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bisma Ayaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2998 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aaliya Ali

D/O Ali Mohamad Bhat

R/O New Colony bulbul Bagh Barzulla, Tehsil & District Srinagar

Vide Notification No. 1001 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60509-16 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Aaliya Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2993 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Ahmed Khan S/O Mohammad Afzal Khan R/O Rajpora, Thandakasi, Tehsil & District Baramulla

Vide Notification No. 990 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 63 7/24/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arif Ahmed Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 299 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kasir Mehmood S/O Yasir Mehmood R/O Patushay, Tehsil & District Bandipora

Vide Notification No. 162 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 66528/39/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Bandipora.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kasir Mehmood, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2995 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ameen Hussain S/O Mohmmad Hussain Rather R/O Ratherpora Bumthan Mirbazar, Tehsil & District Anantnag

Vide Notification No. 39 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60532-49/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ameen Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2997 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Andleeba Tayub
D/O Peer Mohd Tayub
R/O Furrah, Tehsil & District Anantnag

Vide Notification No. 74 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 60558=65/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Anantnag.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Andleeba Tayub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2998 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabasurat Uz Zikra D/O Muzaffar Ahmad Padder R/O Shamsipora, Padder Mohalla, Tehsil & District Shopian

Vide Notification No. 717/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 6556-77/RG/LP Dated: 6 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabasurat Uz Zikra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2999 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Mushtaq Sofi S/O Mushtaq Ahmad Sofi R/O Baghwan Pora, Noor Bagh, Tehsil Eid Gah, District Srinagar

Vide Notification No. 559 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60576-81 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Mushtaq Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3000 = of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sihrul Islam D/O Gh. Mohmad Banday R/O Aripanthan, Tehsil Beerwah, District Budgam

Vide Notification No. 518 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: \6582-44/RG/LP Dated: \609.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sihrul Islam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3001 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rashid Ahmed Lone S/O Mohammad Sultan Lone R/O Gul Colony, Sector-9, Zainakote, Tehsil Shalteng, District Srinagar

Vide Notification No. 515 of 2021/RG/LP Dated 08.06.2021 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60590-98/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rashid Ahmed Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3069 of 2025/RG/LP Dated 609.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Yasin Dar S/O Gh Rasool Dar R/O Magam Astan Pora, District Budgam

Vide Notification No. 757 Dated 30.12.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 00599-607/RG/LP Dated: 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Yasin Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 300 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rafiya Ahad D/O Abdul Ahad Dar R/O New Airport Road Humhama, Tehsil & District Budgam

Vide Notification No. 1730 Dated: 17.03.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60,608=15 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Budgam.

5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rafiya Ahad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 300 4 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Amin S/O Mohammad Amin Bhat R/O Undrooni Kathi Darwaza, Rainawari, Mohalla Ashraf Khan, Tehsil Khanyar, District Srinagar

Vide Notification No. 857 Dated 18.10.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60616-23 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3005- of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Mir S/O Mohammad Maqbool Mir R/O Kanjikulla, Tehsil Yaripora, District Kulgam

Vide Notification No. 753 Dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60694-21/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kulgam.

- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Irshad Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3006 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Manzoor S/O Manzoor Ahmad Misgar R/O Sader Bazar Mattan, Tehsil Mattan, District Anantnag

Vide Notification No. 578/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60639-39/RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Faizan Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3007 of 2025/RG/LP Dated 16 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aneeda Jan D/O Mohammad Yousuf Ahanger R/O Gojwara, Khar Mohalla, Tehsil Khanyar District Srinagar

Vide Notification No. 1804 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Mohammad Yasin Beigh) Registrar Administration

No: 60640-47/RG/LP Dated: 69.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aneeda Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 300 0 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rehana Rashid D/O Ab Rashid Mir R/O Bonzanigam Tehsil Beerwah District Budgam

Vide Notification No. 2356 of 2024/RG/LP Dated.12.09.2024 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 60648-55 RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rehana Rashid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 3016 of 2025/RG/LP Dated 6 09.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Mushtaq D/O Mushtaq Ahmad Shora R/O Zainakot, Mustafabad, Mughal Darbar, Tehsil & District Srinagar

Vide Notification No. 1101 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 65741-48 /RG/LP Dated: 16 09.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Mushtaq, Advocate

.....for information and necessary action.